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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2705/2020

K N GOVINDACHARYA

..... Petitioner

Through: Mr. Virag Gupta and Mr. Gaurav
Pathak, Advocates

versus

UNION OF INDIA & ORS

....Respondents

Through: Mr. Anurag Ahluwalia, CGSC
with Mr. Abhigyan Siddhant,
Advocates for R-1 to R-3.

Mr. Udit Mehniratta, Advocate for
R-4.

Mr. Aditya Gupta and Ms.
Aishwarya, Advocates for R-5.

Mr. Priyadarshi Banerjee,
Advocate for R-6.

CORAM:

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **28.05.2020**

HEARD THROUGH VIDEO CONFERENCING.

CM 11430/2020 in W.P.(C) 2705/2020

1. The present application has been moved on behalf of the petitioner praying *inter alia* that the name of Mr. Virag Gupta, Advocate may be recorded in the ordersheet of 19.05.2020.

2. Mr. Virag Gupta, counsel for the petitioner states that though he was present in the hearing along with Mr. Gaurav Pathak, but only the presence of Mr. Pathak has been reflected in the ordersheet.

3 Issue notice. Learned counsel for the respondents accept notice and state that they have no objection to the prayer made in the application being allowed.

4 Accordingly, the application is allowed. The name of Mr. Virag Gupta is also recorded in the ordersheet of 19.05.2020. This order shall be read as part and parcel of the order dated 19.05.2020.

5 The application is disposed of.

HIMA KOHLI, J.

SUBRAMONIUM PRASAD, J.

MAY 28, 2020

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